

[Shri Harish Vishnu Kamath]

Clauses Act or other enactments, he must tell us why it is different from the words used. Does he think that it comprehends or includes internment also? Otherwise, it should be included to make it comprehensive.

Mr. Deputy-Speaker: He explained the difference between internee and detenu.

Shri Hari Vishnu Kamath: In that case it should be included here.

Shri Datar: It is quite sufficient; it has been made specifically clear and descriptive.

Mr. Deputy-Speaker: I shall put the amendment to the vote of the House.

The amendment was put and negatived.

Mr. Deputy-Speaker: The question is:

"That Clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4 was added to the Bill.

14 hrs.

Mr. Deputy-Speaker: The question is:

"That clause 1, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

Shri Datar: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: Motion moved:

"That the Bill be passed."

Shri Hari Vishnu Kamath: Before the motion is put to vote, I would ask the Minister one thing. He forgot

to answer the question that I raised, and that is with regard to the order of the President. I do not know whether he has got a copy of that order, dated 5th November, with him. I had suggested that the same proviso should be adopted with regard to this order as has been adopted with regard to the order passed in respect of the suspension of fundamental rights. That should apply only to cases where the person is debarred of the rights under this particular Act and the Defence of India Act and rules and not under any other enactment that is in force.

Shri Datar: That is not necessary.

Shri Hari Vishnu Kamath: He is just sitting quiet and simply says it is not necessary!

Shri Datar: The Defence of India Bill is before the House. That is complete in itself. This relates only to the provisions relating to foreigners and persons to be deemed as foreigners and therefore it is not necessary.

Shri Hari Vishnu Kamath: I am only pointing out the anomaly between the two orders.

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

14.02 hrs.

METAL TOKENS (AMENDMENT) BILL

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): Sir, I beg to move:

"That the Bill further to amend the Metal Tokens Act, 1889, be taken into consideration."

The object of this measure is simple and non-controversial. The Metal Tokens Act prohibits the making or the possession for issue or the issue

by private persons of pieces of metal for use as money. The Act, as it stands at present, does not apply to those territories which, prior to the reorganisation of States in 1956, comprised Part B States. This is because the Act as originally passed in 1889 was applicable only to the whole of what was then British India and did not cover those Indian States which later on merged with Independent India as Part B States. The justification for excluding former Indian States from the jurisdiction of this Act was that some of them had their own coinage. Such justification does not exist any longer with the federal financial integration of all former Indian States and their final integration in the Indian Union. There is now only one coin issuing authority in the whole of India, namely, the Central Government. It is, therefore, necessary to make the Act applicable to the whole of India uniformly. This Act was not extended to the Part B States and to Jammu and Kashmir at the time when various other Central Acts, etc., were so extended owing to oversight. The Bill is therefore designed to rectify this omission by suitably amending the extension clause of the Act, namely, sub-section (2) of section 1 and by carrying out certain further verbal changes in section 2 and section 6 of the Act necessitated by the aforesaid amendment.

The provisions of the Bill are, as I said, non-controversial and I trust that the House will not have any difficulty in accepting this Bill. With these words, I move.

Mr. Deputy-Speaker: Motion moved:

"That the Bill further to amend the Metal Tokens Act, 1889 be taken into consideration."

Well, nobody has risen to speak. The question is:

"That the Bill further to amend the Metal Tokens Act, 1889 be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: The question is:

"That clauses 2 to 4 stand part of the Bill."

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

Shri B. R. Bhagat: I move:

"That the Bill be passed."

Mr. Deputy-Speaker: Motion moved:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

14.05 hrs.

PETROLEUM PIPELINES (ACQUISITION OF RIGHT OF USER IN LAND) BILL

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajar-navis): Sir, on behalf of Shri K. D. Malaviya, I beg to move:

"That the Bill to provide for the acquisition of right of user in land for laying petroleum pipelines and for matters connected therewith, be taken into consideration."

The question of laying pipelines has become important as we have been fortunate in discovering indigenous sources of oil and it is hoped that our indigenous supply would increase with further investigation being carried out. It is admitted on all hands that there is no method of transportation which is as efficient, as reliable and as economical as pipelines. We have laid some pipelines